

mated that although the entire amount of Rs. 5,14,850 was placed at the disposal of the Deputy Commissioner, the amount actually disbursed by the Administration to third parties during 1958-59 amounted to Rs. 4,65,940 only. The balance amount of Rs. 48,910 remained undischarged by the Deputy Commissioners as on the 31st of March, 1959.

Accordingly under the column "Amount of loan disbursed by the Union Administration to third parties during 1958-59" of the statement against the entry Himachal Pradesh, the figure of Rs. 4,65,940 may kindly be substituted for Rs. 5,14,850. The total under this column may also kindly be amended to read as Rs. 27,81,770 instead of Rs. 28,30,680.

PAPERS LAID ON THE TABLE

EXEMPTION OF LIGNITE FROM THE LEVY OF DUTY OF EXCISE

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): With your permission, Sir, on behalf of Sardar Swaran Singh I beg to lay on the Table, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952, a copy of the Ministry of Steel, Mines and Fuel (Department of Mines and Fuel) Notification S.O. No. 1915, dated the 25th August, 1959, exempting lignite from the levy of duty of excise. [Placed in Library. See No. LT-1622/59.]

RAILWAY PROTECTION FORCE RULES, 1959

THE DEPUTY MINISTER OF RAILWAYS (SHRI SHAH NAWAZ KHAN): Sir, I beg to lay on the Table, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957, a copy of the Ministry of Railways (Railway Board) Notification G.S.R. No. 1051, dated the 10th September, 1959, publishing the Railway Protection Force Rules, 1959. [Placed in Library. See No. LT-1625/59.]

AMENDMENT IN THE AGRICULTURAL PRODUCE (DEVELOPMENT AND WAREHOUSING) CORPORATIONS RULES, 1956

THE PARLIAMENTARY SECRETARY TO THE MINISTER OF COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI S. D. MISRA): Sir, on behalf of Shri B. S. Murthy I beg to lay on the Table, under sub-section (3) of section 52 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956, a copy of the Ministry of Community Development and Co-operation (Department of Co-operation) Notification G.S.R. No. 1013, dated the 24th August, 1959, publishing an amendment in the Agricultural Produce (Development and Warehousing) Corporations Rules, 1956. [Placed in Library. See No. LT-1626/59.]

EXTENSION OF THE TERM OF OFFICE OF MEMBERS OF THE NATIONAL CO-OPERATIVE DEVELOPMENT AND WAREHOUSING BOARD

SHRI S. D. MISRA: On behalf of Shri B. S. Murthy I further beg to lay on the Table a copy of the Ministry of Community Development and Co-operation (Department of Co-operation) Notification G.S.R. No. 1014, dated the 24th August, 1959, extending the term of office of members of the National Co-operative Development and Warehousing Board. [Placed in Library. See No. LT-1626/59.]

MESSAGE FROM THE LOK SABHA THE CRIMINAL LAW (AMENDMENT) BILL, 1959

SECRETARY: Sir, I have to report to the House the following Message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 10th September, 1959,